

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No.75356 of 2017

(Arising out of Order-in-Appeal No.276/ST-I/KOL/2016 dated 09.12.2016 passed by
Commissioner of CGST & Central Excise, Kolkata)

M/s UCO Bank

(2, Indian Exchange Place, 3rd Floor, Kolkata-700001)

Appellant

VERSUS

Commissioner of CGST & Central Excise, Kolkata

(180, Shantipally, Rajdanga Main Road, Kolkata-700108)

Respondent

APPEARANCE :

Ms.Shreya Mundhra, Advocate for the Appellant

Shri P.Das, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.77823/2025

DATE OF HEARING : 01 DECEMBER 2025

DATE OF DECISION : 01 DECEMBER 2025

Per K.Anpazhakan :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and pray for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**